

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BHANDARI DEEPAK INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bhandari Deepak Industries Private Limited
2.	Date of incorporation of corporate debtor	03/07/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Himachal Pradesh under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21014HP1992PTC012443
5.	Address of the registered office and principal office (if any) of corporate debtor	36 Industrial Area Baddi Distt Solan Himachal Pradesh HP
6.	Insolvency commencement date in respect of corporate debtor	19/11/2019
7.	Estimated date of closure of insolvency resolution process	16/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mandeep Gujral IBBI/IPA-001/IP-P00507/20172018/10908
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No- 3073, Sector 46 C, Chandigarh-160047 Mobile- +98142-28288 E-mailid: mandeepgujral.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1 st Floor, , N.A.C, Manimajra, Chandigarh-160101. E-mail:- ip.bhandariindustries@gmail.com Mobile- +9875921490
11.	Last date for submission of claims	03.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) - NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 for applicable form Physical address: as in (10) above. (b) NA
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **Bhandari Deepak Industries Private Limited** on **19th November 2019**.

The creditors of **Bhandari Deepak Industries Private Limited** are hereby called upon to submit their claims with proof on or before **03rd December 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note:1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workman and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately



Mandeep Gujral

Date: 21.11.2019

Place: Chandigarh

(Reg. No IBBI/IPA-001/IP-P00507/2017-2018/10908)

**Interim Resolution Professional in the matter of
Bhandari Deepak Industries Private Limited**